

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE ELEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 4078 OF 2026

Between:

Puvvala Raja Abhilash, S/o Raja Babu Puvvala, Age. 36 years, Occ. Student,
R/o. flat No. 204, B-3, GK's Pride Apartments, Yapral, Secundrabad,
Telangana-500087.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for registration for admission into PG-Medical course for the academic year 2025-26 under Management Quota Category - MQ-1, MQ-2(NRI), MQ-3(institutional) for the Next phase of counseling and subsequent phase of counseling as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner request for registration for admission into PG-Medical course under Management Quota Category - MQ-1, MQ-2(NRI), MQ-3(institutional) in Next Phase of counseling and subsequent phases of counseling for the academic year 2025-26.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for registration for admission into PG-Medical course under Management Quota Category-MQ-I, MQ-2(NRI), MQ-3(institutional) in Next Phase of counselling and subsequent phases of counseling for the academic year 2025-26 pending disposal of the writ petition.

Counsel for the Petitioner: SRI L.RAM SINGH

**Counsel for the Respondent No.1: SMT K.SWAPNA MADHURI,
AGP FOR MEDICAL HEALTH FW**

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 4078 of 2026

DATED : 11.02.2026

Between:

Puvvala Raja Abhilash

... Petitioner

AND

The State of Telangana,
rep. by its Principal Secretary,
Medical, Health and Family Welfare Department,
Hyderabad and another

... Respondents

ORDER:

Mr. L. Ram Singh, learned counsel appears for petitioner.

Mrs. K. Swapna Madhuri, learned Assistant Government Pleader appears for respondent No.1.

Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (the University) appears for respondent No.2.

2. The petitioner has approached this Court directing respondent No.2 to allow him to register his case for admission into Post Graduate Medical Courses for the academic year 2025-26 under Management Quota Category -

MQ-1, MQ-2(NRI), MQ-3 (institutional), for the next phase of counselling and subsequent phases, as he could not register within the cut-off date i.e., 11.10.2025 as mentioned in the notification dated 30.09.2025 issued by the respondent University.

3. According to the petitioner, the percentile scores for web based counselling for allotment of vacant seats under this quota have been reduced by the National Board of Examinations and consequently, by the respondent University *vide* notice dated 16.01.2026. According to the said notice also, the last date for registration was 20.01.2026. However, the petitioner has not been able to satisfy as to why he could not approach the Court earlier.

4. According to the learned counsel for the University, the process of counselling for admission to the stray vacancies is almost at the fag end. It is submitted that in such circumstances, if the claims of the persons like the petitioner are entertained, the admission process would never come to a close.

5. Upon hearing the learned counsel for the parties and on consideration of the facts and circumstances noted above, we do not find any explanation on behalf of the petitioner to approach this Court at such length of time for seeking permission to participate in the web based counselling in respect of the stray vacancies left. The admission process is at the fag end. If such plea is accepted, the admission process would never come to a close. Similar view has been taken by this Court in the order dated 27.01.2026 in Writ Petition No.2246 of 2026. Therefore, we are not inclined to entertain the present Writ Petition.

The instant Writ Petition is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

SD/-A.JAYASREE
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI L.RAM SINGH, Advocate [OPUC]
2. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

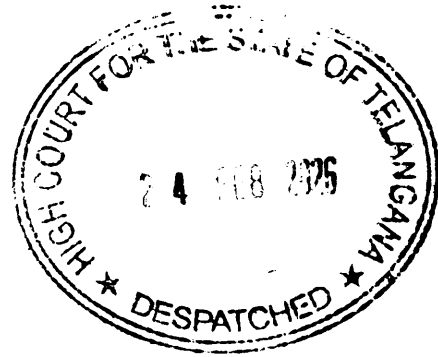
BSR
Pm.

HIGH COURT

HCJ

GMMJ

DATED: 11/02/2026



ORDER

WP.No.4078 of 2026

DISMISSING THE WRIT PETITION,
WITHOUT COSTS

⑦ PMG.
21/2/26